

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 5025, 5026 AND 5027 OF 2015

Bharat Sanchar Nigam Limited

...Appellant

-Versus-

Commissioner Trade Tax, U.P.(Lucknow)

.....Respondents

OFFICE REPORT

The office report was listed before the Ld. Registrar's Court on 22nd August, 2016, when the following order was passed:-

“Despite order dated 12.07.2016 passed by this Court, learned Counsel for the appellant has not filed affidavit of valuation. By way of last chance, four weeks' further time is granted for filing the affidavit of valuation.

List again on 30.09.2016.”

It is submitted that counsel for the appellant has on 22nd August, 2016 filed affidavit of Valuation stating therein that petition is incapable of valuation and quantification as the matter only related to interpretation of law.

The Office Report is listed before the Ld. Registrar's Court for pre-final hearing .

Dated this the 28th Day of September, 2016.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Rajiv Tyagi & Associates, Advocate
2. Mr. Ravi Prakash Mehrotra, Advocate

ASSISTANT REGISTRAR